Central Administrative Tribunal Principal Bench: New Delhi

CP 121/97 in OA No.1043/95

on not 1040, 00

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
 Hon'ble Shri K.Muthukumar, Member (A)

New Delhi, this the 9th day of September, 1997

Bansi Lal s/o Amar Chand c/o Yadav Service Station, Near Civil Hospital, Rewari (Haryana)

...Petitioner

(By Advocate: Sh. Yogesh Sharma - not present)

Versus

Sh. G.L.Yadav, Telecom Divisional Engineer, Rewari District Rewari(Haryana).

...Respondents

(By Advocate: Shri M.K. Gupta)

ORDER (ORAL)
[Dr. Jose P. Verghese, Vice-Chairman (J)]

The complaint in this petition is that the petitioner has not been paid the arrears of TA Bills from March, 1991 to October, 1991. Original application was disposed of by an order dated 17.9.1996 stating that the respondents shall pay the amount due to the petitioner after he makes a representation to the respondents to that effect.

Respondents, after receipt of notice from this court on the Contempt Petition, have now made the payment of Rs. 6.860/- as payment due on TA Bills for the same period. No explanation is forthcoming as to why the amount was reduced to Rs. 6.860/- from 13.580/- as claimed by the petitioner.

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We have seen the records and we find that this payment, now arrived at and actually paid to the petitioner, is in accordance with rules and in accordance with the rates prevalent at the given time. Petitioner is at liberty to re-agitate in case the rates, according to which the calculation, made by the respondents are not correct.

In view of the apology tendered in the affidavit for the delay occurred, these contempt of courts proceedings are dropped and notices discharged.

(K.Muthukumar)
Member (A)

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(Dr. Jose P. Verghese) Vice-Chairman (J)